

**HIGH COURT OF DELHI : NEW DELHI**

**NOTIFICATION**

No. 51/Rules/DHC

Dated : 05.06.2023

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the Government of India, Ministry of Home Affairs Notification No.F27/40/50-NGS dated the 28<sup>th</sup> October, 1953 and all other powers enabling him in this behalf, the High Court of Delhi, with the prior approval of the Central Government and the concurrence of Hon'ble Lt. Governor of National Capital Territory of Delhi, hereby makes the following amendment in "Delhi District Courts Establishment (Appointment & Conditions of Service) Rules, 2012" :-

1. The following shall be substituted for the existing Rule 41 (1) of Chapter VIII (Miscellaneous):-

**"41(1) Stenographers of all grades, who have put in minimum 7 years of service, may be permitted by the Appointing Authority to change their cadre to a cadre of equivalent grade on the clerical or ministerial side. However, this shall be on a case to case basis and each case shall be considered on its own merits."**

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

Sd/-

**(RAVINDER DUDEJA)  
REGISTRAR GENERAL**

**Amendment stands published in Delhi Gazette Extraordinary, Part II, Section I, No. 21 (NCTD No.86) dated 05.06.2023**